

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-813/ND/2022

IN THE MATTER OF:

M/s. Shyam Metals and Energy Ltd.

...PETITIONER

Vs.

M/s. Mideast Integrated Steel Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 14.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Shivam Shukla and Ms.
Geetika Sharma, Advs.

For the Respondent/Corporate Debtor :Adv. Aditya Nayyar

ORDER

On 01.03.2023, we heard the arguments of Ld. Counsel for the Operational Creditor and directed this matter to be listed on 13.03.2023 for arguments on behalf of the Corporate Debtor. On 13.03.2023, the adjournment was sought for on behalf of the Ld. Counsel for the Corporate Debtor. Today also the Ld. Counsel appeared for the Corporate Debtor sought an adjournment stating that the parties are trying to settle the matter. Mr. Shivam Shukla, Ld. Counsel appeared for the Petitioner on instructions from his client has stated that no such settlement talks are going on between the parties. On the request made by Ld. Counsel for the Corporate Debtor, the matter is adjourned to tomorrow. List on **15.03.2023**. In case there is no settlement between the parties, the arguments of the Corporate Debtor will be

heard tomorrow and no further adjournment will be granted to the Ld.
Counsel for the Corporate Debtor.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)